

LIST OF CONCERNS TO WHICH EXEMPTION UNDER SECTION 56-A OF THE INDIAN INCOME-TAX ACT HAS BEEN GRANTED

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table, in pursuance of an assurance given on the 18th April 1953 during discussion on the Finance Bill, a list of concerns to which exemption under section 56-A of the Indian Income-tax Act, 1922 has been granted during 1957-58 [Placed in Library See No LT-987/58]

AMENDMENT TO THE EMPLOYEES' PROVIDENT FUNDS SCHEME

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act 1952, a copy of each of the following Notifications making certain further amendment to the Employees' Provident Funds Scheme, 1952 —

- (1) GSR No 970, dated the 18th October, 1958, and
- (2) GSR No 1044, dated the 1st November, 1958 [Placed in Library See No LT-988/58]

REPORTS OF LAW COMMISSION

The Deputy Minister of Law (Shri Hajarnavis): I beg to lay on the Table a copy of each of the following Reports —

- (i) Eighth Report of the Law Commission on the Sale of Goods Act, 1930, [Placed in Library See No LT-989/58]
- (ii) Ninth Report of the Law Commission on the Specific Relief Act, 1877, [Placed in Library See No LT-990/58]
- (iii) Thirteenth Report of the Law Commission on the Contract Act, 1872 [Placed in Library See No LT-991/58]

AMENDMENT TO DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) RULES

Shri Hajarnavis: I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of Notification No. GSR 869, dated the 24th September, 1958, making certain amendment to the Delhi Electoral College (Election of Members) Rules, 1958 [Placed in Library See No LT-992/58]

ANDAMAN AND NICOBAR ISLANDS HINDU MARRIAGE REGISTRATION RULES

Shri Hajarnavis: I beg to lay on the Table, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955, a copy of the Andaman and Nicobar Islands Hindu Marriage Registration Rules 1958 [Placed in Library See No LT-993/58]

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 a copy of Notification No GSR 828 dated the 20th September, 1958, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules 1956 [Placed in Library See No LT-994/58]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT

Dr. B. Gopala Reddi: I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications —

- (1) GSR No 844 dated the 27th September, 1958, making certain further amendments to the Central Excise Rules, 1944,
- (2) GSR No 857 dated the 28th September, 1958
- (3) GSR No 858 dated the 28th September, 1958 making

certain further amendments to the Central Excise Rules, 1944;

- (4) GSR No. 861 dated the 26th September, 1958 making certain further amendments to the Central Excise Rules, 1944;
- (5) GSR No. 907 dated the 11th October, 1958, making certain further amendments to the Central Excise Rules, 1944;
- (6) GSR No. 908 dated the 11th October, 1958 making certain further amendments to the Central Excise Rules, 1944; and
- (7) GSR No. 909 dated the 11th October, 1958, making certain further amendments to the Central Excise Rules, 1944.

[Placed in Library. See No. LT-995/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications:—

- (1) GSR No. 873 dated the 4th October, 1958;
- (2) GSR No. 874 dated the 4th October, 1958; and
- (3) GSR No. 875 dated the 4th October, 1958, containing the Customs Duties Drawback (Alabaster Articles) Rules, 1958.

[Placed in Library. See No. LT-996/58.]

CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (PIPERAZINE SYRUP) RULES

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central

Excises and Salt Act, 1944, a copy of the Customs and Central Excise Duties Drawback (Piperazine Syrup) Rules, 1958, published in the Notification No. GSR 876 dated the 4th October, 1958. [Placed in Library. See No LT-997/58]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) GSR No. 841 dated the 27th September, 1958, making certain further amendment to the Customs Duties Drawback (Potassium Citrate) Rules, 1957; and
- (2) GSR No. 1014, dated the 1st November, 1958.

[Placed in Library. See No. LT-998/58]

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shrimati Tarkeshwari Sinha: I beg to lay on the Table under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) GSR No. 842 dated the 27th September, 1958, making certain amendment to the Customs and Central Excise Duties Drawback (Fatty Acids) Rules, 1958;
- (2) GSR No. 843 dated the 27th September, 1958, making certain amendment to the Customs and Central Excise Duties Drawback (Motor Vehicles) Rules, 1958; and
- (3) GSR No. 1015, dated the 1st November, 1958, containing the Customs and Central